

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'F' NEW DELHI**

**BEFORE SHRI ANIL CHATURVEDI, ACCOUNTANT MEMBER
AND
SHRI N.K. CHOUDHRY, JUDICIAL MEMBER**

**ITA No. 7076/Del/2019
Assessment Year: 2015-16**

Ranjit Lall (HUF),
436, Nilgiri Apartments,
Alakhanda,
New Delhi-110019
PAN:AAHH0954C
(Appellant)

Versus ACIT,
Circle-32(1),
Room No.1304, E-2, Civic
Centre, Minto Road,
New Delhi-110002
(Respondent)

Appellant by : Sh. Vikas Goyal, CA
Respondent by : Sh. T. Kipgen, CIT-DR

Date of hearing : 21.06.2022
Date of order : 21.06.2022

ORDER

PER N.K. CHOUDHRY, J.M.

This appeal has been preferred by the Assessee against the order dated 26.06.2019, impugned herein, passed by the Id. Commissioner of Income Tax (Appeals)-11, New Delhi, for the assessment year 2015-16.

2. The Assessee by way of application dated 20.06.2022 has submitted that since the Assessee has availed the immunity scheme i.e. Vivad Se Vishwas under The Direct Tax Vivad se Vishwas Act, 2020 and the Income Tax Department has issued Form No. 4 in response to the application filed by the Assessee

under the scheme, therefore, the Assessee's appeal may be dismissed as withdrawn.

3. The Ld. DR did not refute the factual position as narrated by the Assessee.

4. Considering submission of the Assessee for withdrawal of the appeal and Form-4 dated 18.02.2021 (Copy already on record) issued by the Department, the appeal of Assessee is liable to be dismissed as withdrawn, hence, ordered accordingly.

5. In the result, Assessee's appeal under consideration stands dismissed as withdrawn.

Order pronounced in the open court on 21/06/2022.

Sd/-

(ANIL CHATURVEDI)
ACCOUNTANT MEMBER

Sd/-

(N.K. CHOUDHRY)
JUDICIAL MEMBER

Shekhar,

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

Assistant Registrar
ITAT New Delhi